

Misc. 391/95

In O.A. 730/94

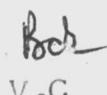
27.4.95 Hon. Mr. Justice B.C. Saksena, V.C

Hon. Mr. S. Dayal, Member (A)

The misc. application no. 841/95 has been filed on behalf of the applicants to indicate that an agreement has been arrived at on a delegation with Shri Dayal Singh Balan, Deputy Director General Animal Science. Copy of the same has been filed as annexures to this application. The applicants through misc. application no. 841/95 have prayed that the aforesaid agreement be accepted by this Tribunal and pass favourable orders. A perusal of the said document shows that an assurance have only been extended to consider the grievance about the regularization of casual labourers working in the I.V.R.I. If the applicants are satisfied with the assurance, they may withdraw the O.A.

The learned counsel for the applicant submits that the hearing of the O.A. may be deferred, so that the pendency of the O.A. be utilised to pressurise the authorities. Since all the questions raised in the O.A. have already ~~been considered~~ ^{been considered} ~~given attention~~ and a detailed judgment has been passed, this O.A. is dismissed and would be governed by the judgment in the leading O.A. No. 1336/93 Munna Lal and Ors Vs. Union of India and Ors decided on 15.12.94. This O.A. is accordingly dismissed in terms of the judgment in O.A. No. 1336/93 dated 15.12.94.


A.M.


V.C.

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